

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
UNSTARRED QUESTION NO.2231  
TO BE ANSWERED ON 10.03.2016**

**“Supply of Coal to PSU Power Companies”**

**2231. SHRI P.C.Mohan:**

Will the Minister of COAL be pleased to state:

(a) whether the Union Government has taken any steps for the supply of coal to Public Sector Undertaking Power companies till their captive coal mines become operational;

(b) if so, the details thereof;

(c) whether the Government proposes to test the quality of the coal supplied by the Coal India Limited (CIL) to PSU power plants and include private players for testing; and

(d) if so, the details thereof?

**A N S W E R**

**MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY**

**( SHRI PIYUSH GOYAL )**

**(a)&(b)** :The policy guidelines for grant of Bridge Linkage to Central/State/Public Sector Power Plants which have been allotted Schedule-III coal mines under the Coal Mines (Special Provisions) Act, 2015 and coal blocks allotted under the Mines and Minerals (Development and Regulation) Act, 1957 have been notified on 8.2.2016. Bridge Linkage shall act like a short term linkage to bridge the requirement of coal by a Govt. Sector Plant in the intervening period of three years after date of allocation of coal mine/block.

**(c)&(d)** :To address the issues of dispute between coal companies and Power Utilities/developers and to bring about improvement in the quality of coal supply, the system of Third Party Sampling has been further improved. As per revised instructions on Third Party Sampling issued by Ministry of Coal on 26.11.2015, an Independent Third Party Agency is to be empaneled by Central Institute for Mining and Fuel Research (CIMFR) at the loading end on behalf of both the power plant (consumers -including PSU power plants and private powerplants) and the coal companies (supplier). It has been mandated to enlist third party agencies for work of sampling and analysis of coal through a transparent process.

Under the prescribed procedure, the authorized representatives of power plant and coal company have to jointly witness the process of sample collection and preparation of the laboratory samples. The samples have to be collected and prepared by the third party agency/independent sampler as per Bureau of Indian Standards (BIS) norms. The fee for independent sampling agency has to be borne by both the coal company (supplier) and the power utility (consumer) in equal measure. Procedure also prescribes that the Third Party Agency communicates the Analysis Results of the sample within 18 (eighteen) working days of the sample collection to the coal company and the power plant. The coal company or the power plant may, if they wish, raise dispute within 07 (seven) days of the submission of the result by the Third Party. The procedure also provides for analysis of the referee sample in a government laboratory in case disputes are raised within the stipulated time period.

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